

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL: HYDERABAD BENCH: AT  
HYDERABAD.

C.A.NO.1130/95.

DATE OF JUDGMENT: 28-09-95.

BETWEEN:

**V.V.S.Suryanarayana**

.. Applicant.

VS

1. Union of India, Rep. by  
the Secretary, Govt. of India,  
Ministry of Textile,  
West Block, No.7,  
Ramakrishna Puram,  
New Delhi-110 066.

2. The Development Commissioner  
(Handicrafts), Min. of Textiles,  
West Block, No-7,  
Ramakrishna Puram,  
New Delhi-110 066.

.. Respondents.

COUNSEL FOR THE APPLICANT: SHRI P.Naveen Rao

COUNSEL FOR THE RESPONDENTS: SHRI N.V.Ramana,  
Ex/Addl.CGSC.

CORAM:

HON'BLE SHRI JUSTICE V.NEELADRI RAO, VICE CHAIRMAN  
HON'BLE SHRI R.RANGARAJAN, MEMBER (ADMN.)

..2

38

O.A.No.1130/95.

Date: 18.9.95.

JUDGMENT

(As per Hon'ble Sri R.Rangarajan, Member (Administrative))

Heard Sri P.Naveen Rao, learned counsel for the applicant and Sri N.V.Ramana, learned Standing Counsel for the respondents.

2. The applicant herein was posted as Temporary Junior Field Officer on adhoc basis in Marketing and Service Extension Centre, All India Handicrafts Board, Warangal with effect from 16.5.1977 vide Part-II Office Order HB/MESEC/8/77 dt. 15.6.1977 (Annexure-III) after having qualified in the selection/interview on the basis of the nomination sent by Central Employment Exchange for the above mentioned post. The post of Junior Field Officer was redesignated as Handicraft Promotion Officer. The applicant is continuing as such from 1977 onwards without any break.

3. The prayer of the applicant in this O.A. is to regularise his services.

4. One Sri Sushil Kumar Sehgal who was similarly situated as the applicant herein as Temporary Junior Field Officer on adhoc basis in the Marketing and Service Extension Centre of All India Handicrafts Board filed an application before the Central Administrative Tribunal of Chandigarh Bench seeking regularisation from 17.10.79 i.e. from the date he was appointed on adhoc basis. However, the Chandigarh Bench of CAT had dismissed the application. Aggrieved by the above dismissal Sri Sushil Kumar Sehgal approached the Apex Court by way of Civil Appeal bearing

C.A.No.3009/89 (Annexure-IV). The Apex court in its judgment dt. 13.9.1994 gave a direction that Sri Sushil Kumar Sehegal should be regularised as a substantive holder of the post of Handicrafts Promotion Officer in Marketing and Service Extension Centre, Ministry of Textiles. It was also made clear by the Supreme Court that the total service of the applicant shall be taken into consideration for all purposes including the post retiral benefits.

5. Sri Sushil Kumar Sehegal was regularised in pursuance of the judgment of the Supreme Court in the post of Handicrafts Promotion Officer with effect from 22.3.1976 F.N. (Annexure-V).

6. The applicant herein had also represented for similar treatment to him as his case is covered by the judgment of the Supreme Court in Sehegal's case. It is alleged that no reply has been received to his representation. Hence, he has filed this OA praying for a direction to the respondents to extend the benefit of judgment of the Supreme court dt. 13.9.1994 in CA No. 3009/89 (Sri Sushil Kumar Sehegal Vs. U.O.I.) and consequently direct the respondents to regularise his services with effect from 16.5.1977 with all consequential benefits.

7. It is fairly accepted by the learned counsel for the respondents that this case is covered by the judgment of the Supreme Court dt. 13.9.1994 in C.A.No.3009/89. In view of the above, this OA is also disposed of with the same order as given by Apex court.

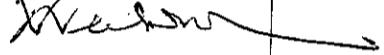
: 4 :

8. In the result, the following direction is given:-

The applicant herein shall be treated as a regular substantive holder of the post of Handicrafts Promotion Officer in the Marketing and Service Extension Centre, All India Handicrafts Board, Warangal with effect from 16.5.1977. It is made clear that the total service of the applicant shall be taken into consideration for all purposes including post retiral benefits.

9. The OA is ordered accordingly at the admission stage itself. No costs. /

  
(R. Rangarajan)  
Member (Admn.)

  
( V. Neeladri Rao)  
Vice Chairman

Dated 28th Sep., 1995.

  
Deputy Registrar (J) CC

Grh.

To

1. The Secretary, Govt. of India,  
Ministry of Textile, Union of India,  
West Block, No.7 Ramakrishna Puram,  
New Delhi-66.
2. The Development Commissioner (Handicrafts),  
Ministry of Textiles, West Block, No.7  
Ramakrishna Puram, New Delhi-66.
3. One copy to Mr. P. Naveen Rao, Advocate, CAT. Hyd.
4. One copy to Mr. N. V. Ramana, Addl. OGSC. CAT. Hyd.
5. One copy to Library, CAT. Hyd.
6. One spare copy.

pvm

TYPED BY

CHECKED BY

COMPARED BY

APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
HYDERABAD BENCH AT HYDERABAD

THE HON'BLE MR.JUSTICE V.NEELADIRAO  
VICE CHAIRMAN

AND

THE HON'BLE MR.R.RANGARAJAN :M(A)

DATED: 28-9-1995

ORDER/JUDGMENT

M.A./R.A./C.A.No.

in

O.A.No.

1130/95

T.A.No.

(W.P.No. )

Admitted and Interim directions  
Issued.

Allowed.

Disposed of with directions.

Dismissed.

Dismissed as withdrawn.

Dismissed for default.

Ordered/Rejected.

No order as to costs.

No Spare Copy

p.v.m.

